

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(I.B) No. 772/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.01.2021**

Name of the Company: Meenakshi Associates Pvt Ltd  
V/s  
Gujarat Alkalies & Chemicals Ltd

Section 9 of the Insolvency and Bankruptcy Code,  
2016.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

**ORDER**

(Through Video Conferencing)


Advocate, Mr. Sunil Bhavsar is present on behalf of the petitioner.

Advocate, Ms. Kanya Shah is present on behalf of the respondent is requesting for an adjournment on behalf of the arguing counsel, who is pre-occupied before the Hon'ble High Court.

The prayer is allowed.

List the matter on 17.02.2021

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER (TECHNICAL)**

  
**MANORAMA KUMARI  
MEMBER (JUDICIAL)**

Dated this the 28<sup>th</sup> day of January 2021